

[Shri Sadhan Gupta]

of this country—who enacted this Press and Registration of Books Act, a penal Act, an incursion on the liberty of the Press.

Shri M. L. Dwivedi (Hamirpur Distt.): It is now 4-30.

Shri Sadhan Gupta: And even they did not consider that any greater penalty was required for the undecared Press or for the withholding of the name of the printer and publisher. So, why should we seek to enhance these penalties many times, to impose the most serious penalty of forfeiture for merely non-printing of the name of the publisher?

Mr. Deputy-Speaker: The hon. Member will kindly resume his seat. Now it is 4-30. Now, there is only another half an hour which will be available for this Bill, and it will be taken up tomorrow.

Is it the desire of the House that I should put all these clauses now by way of guillotine and then start the third reading tomorrow?

Some Hon. Members: No, Sir.

Shri N. C. Chatterjee: There is one clause which is important, i.e., taking away the function of the jury. You know, Sir, in the original Bill of Rajaji the jury had to decide the whole thing.

Mr. Deputy-Speaker: What is the suggestion of the hon. Member?

Shri N. C. Chatterjee: We want to discuss that clause.

Mr. Deputy-Speaker: Whatever time is taken for that will be taken in that half an hour.

Further discussion on this Bill will stand adjourned till tomorrow.

Now, the House will take up non-official Bills.

GOVERNMENT OF PART C STATES
(AMENDMENT) BILL

(AMENDMENT OF SECTIONS 1, 3, ETC.
AND OMISSION OF SECTION 23, ETC.)

Shri Biren Dutt (Tripura West): I beg to move for leave to introduce a Bill further to amend the Government of Part C States Act, 1951.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill further to amend the Government of Part C States Act, 1951.”

The motion was adopted.

Shri Biren Dutt: I introduce the Bill.

UNEMPLOYMENT RELIEF BILL

Shri A. K. Gopalan (Cannanore): I beg to move for leave to introduce a Bill to provide relief to unemployed workers.

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide relief to unemployed workers.”

The motion was adopted.

Shri A. K. Gopalan: I introduce the Bill.

PUBLIC FINANCED INDUSTRIES
CONTROL BOARD BILL

श्री एम० एल० द्विवेदी : (जिलाहमीर पुर) मेरा यह प्रस्ताव है कि सरकारी उद्योगों के नियन्त्रण और निरीक्षण के लिए एककेन्द्रीय संगठन की व्यवस्था के सम्बन्ध में एक विधेयक पुरःस्थापित करने के लिए मैं सदन की अनुमति चाहता हूँ।

Mr. Deputy-Speaker: The question is:

“That leave be granted to introduce a Bill to provide for a Central Organisation for the purpose of general supervision and control of public industries.”

The motion was adopted.